

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 644 of 2020**

**IN THE MATTER OF:**

**NRC Employees Union**

**...Appellant**

**Versus**

**Vikas Prakash Gupta, Resolution Professional & Ors.**

**...Respondents**

**Present:**

**For Appellant:** Mr. Jawahar Raja and Mr. Archit Krishna, Advocates.  
**For Respondents:** Mr. Sajan Poovayya, Sr. Advocate with Mr. Vikas Gupta, Mr. Vikram Hegde, Mr. Pratibhanu Kharola and Mr. Shantanu Lakhotia, Advocates for R-1.  
Mr. Vikram Nankani, Sr. Advocate with Mr. Himanshu Satija, Mr. Mahesh Agarwal, Mr. Ajitesh Soni and Ms. Aashna Agarwal, Advocates for R-4.  
Mr. Nishit Agarwal and Mr. Harsh Mishra, Advocates for Intervenor.

**With**

**Company Appeal (AT) (Insolvency) No. 662 of 2020**

**IN THE MATTER OF:**

**All India Industrial and General Workers Union & Anr.**

**...Appellant**

**Versus**

**Vikas Gupta, Resolution Professional & Anr.**

**...Respondents**

**Present:**

**For Appellant:** Ms. Gayatri Singh, Sr. Advocate with Ms. Ronita Bhattacharya, Advocate.  
**For Respondents:** Mr. Sajan Poovayya, Sr. Advocate with Mr. Vikas Gupta, Mr. Vikram Hegde, Mr. Pratibhanu Kharola, Mr. Shantanu Lakhotia, Advocates for R-1  
Mr. Vikram Nankani, Sr. Advocate with Mr. Himanshu Satija, Mr. Mahesh Agarwal, Mr. Ajitesh Soni and Ms. Aashna Agarwal, Advocates for R-2.  
Mr. Nishit Agarwal, Mr. Harsh Mishra, Advocates for Intervenor.

*Cont'd..../*

**With**

**Company Appeal (AT) (Insolvency) No.1063 of 2020**

**IN THE MATTER OF:**

**Gopala Holdings Pvt. Ltd.  
Versus**

**...Appellant**

**Vikas Gupta Resolution Professional of NRC Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Rajender Beniwal, Mr. Kumar Sumit and Mr. Chirag Gupta, Advocates.**

**For Respondent: Mr. Sajan Poovayya, Sr. Advocate with Mr. Vikas Gupta, Mr. Vikram Hegde, Mr. Pratibhanu Kharola, Mr. Shikhar Maniar and Mr. Shantanu Lakhota, Advocates for R-1**

**ORDER**  
**(Through Virtual Mode)**

**21.01.2021:** Mr. Rajender Beniwal, Advocate representing the Appellant seeks liberty to withdraw Company Appeal (AT) (Insolvency) No.1063 of 2020. In view of the prayer made, this appeal is delinked from the batch and dismissed as withdrawn.

So far as Company Appeal (AT) (Insolvency) Nos.644 of 2020 and 662 of 2020 are concerned, same be listed 'for hearing' on 12<sup>th</sup> February, 2021 at 2.00 P.M.

Interim direction to continue.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*